

Central Administrative Tribunal, Principal Bench

Contempt Petition No. 481 of 2002 in  
Original Application No. 1540 of 2002

New Delhi, this the 2nd day of January, 2003

Hon'ble Mr. Justice V. S. Aggarwal, Chairman  
Hon'ble Mr. V. Srikantan, Member(A)

Shri Bhagaloo  
Working as Fitter Gr. II  
in the Office of Divisional Engineer,  
Northern Railway,  
Nizamuddin, Delhi

.... Petitioner

(By Advocate: Shri M. K. Bhardwaj)

Versus

Union of India & Ors. through

1. Shri R. K. Singh,  
General Manager,  
Northern Railway, Baroda House,  
New Delhi

2. Shri Vinay Aggarwal,  
Divisional Railway Manager,  
Northern Railway,  
New Delhi.

3. Shri Ashok Kumar,  
Chief Personnel Officer,  
Northern Railway,  
New Delhi.

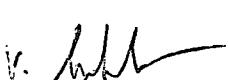
.... Respondents

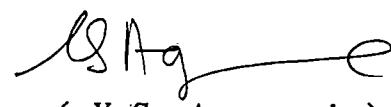
(By Advocate: Shri V. S. R. Krishna)

O R D E R (ORAL)

By Justice V. S. Aggarwal, Chairman

It is not in dispute that in pursuance of the directions given by this Tribunal on 6.6.2002, an order has been passed. At this stage, we are not dwelling into the merits of the matter but keeping in view the above said fact, the rule is discharged. C.P. is disposed of.

  
( V. Srikantan )  
Member(A)

  
( V. S. Aggarwal )  
Chairman

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